## COMMITTEE ON SUBORDINATE LEGISLATION

#### SIXTH REPORT

SHRI MOOLCHAND DAGA (Pali): I beg to present the Sixth Report, (Hindi and English versions) of the Committee on Subordinate Legislation.

MR. DEPUTY-SPEAKER: Now, Bill to be introduced....

SHRI JYOTIRMOY BOSU (Diamond Harbour): I just wanted to make a mention....

MR. DEPUTY-SPEAKER: Let the hon. Minister seek leave first.

SHRI KRISHNA CHANDRA HAL-DER (Durgapur): I have also given notice to oppose the introduction.

#### 12.04 hrs.

DISTURBED AREAS (SPECIAL COURTS) AMENDMENT BILL\*

THE MINISTER OF HOME AF-FAIRS (SHRI ZAIL SINGH): Sir, I beg to move for leave to introduce a Bill to amend the Disturbed Areas (Special Courts) Act, 1976.

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend the Disturbed Areas (Special Courts) Act, 1976"

SHRI SATISH AGARWAL (Jaipur): Why encroach on the area of the States?

(Interruptions)

MR. DEPUTY-SPEAKER: Introduction to be opposed.

Shri Jyotirmoy Bosu.

MR DEPUTY-SPEAKER: Mr. Jyotirmoy Bosu: You will not take more time because the Home Ministry's Demands are going on.

# (Interruptions)

SHRI ATAL BIHARI VAJPA-YEE: (New Delhi): What is the urgency of this Bill? People would like to have a detailed discussion on it. Let it be postponed. (Interruptions)

MR. DEPUTY-SPEAKER: It is for the Minister.

श्वी जैस सिंह : डिप्टी स्पीकर साहब, इस बिल की मर्जेंग्सी के प्रति जें नेट मैंने दिया है वह मानरेबल मेम्बर साहबान ने पढ़ा होगा । उसको पढ़ने से मेम्बर साहबान की तसल्ली यहीं होती तो मैं इतनी प्रार्थना करना चाहता हूं कि ऐसी बातों के लिए यह जरूरी नहीं होता कि कहीं कोई वाक्या हो। गया है इसलिए इसको नहीं करना चाहिए । आग लगने के बाद फायर क्रिगेड तैयार नहीं किया जाता । फायर त्रिगेड हर वक्त तैयार रहना चाहिए । कहीं पर झाग लग जाए उस वक्त फायर क्रिगेड तैयार किया जाए तो आग को बझा नहीं सकते हैं। (व्यवधान) इसकी असल में जरूरत है । ज्यें तिर्मय बसुजीकी बात मैं नहीं समझ सका कि वे क्या कहना चाहते हैं लेकिन मैं आनरेबल मेम्बरान से प्रार्थना करूंगा कि यह एक बहुत इन्नोसेन्ट अमेन्डमेन्ट है । (व्यवधान) मेम्बर साहबान ग्रगर ध्यान से इसको देखेंगे... (व्या**वधान)** 

SHRI ATAL BIHARI VAJPA-YEE: We are not discussing the merits at this stage. So, he need not go into the merits.

MR. DEPUTY-SPEAKER: They suggest that since we are discussing the Demands of the Home Ministry, this can be introduced tomorrow.

•Published in Gazette of India Extraordinary, Part II, Section 2 dated 21-4-1981. THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHEI VIKRAM MAHAJAN): Let the Bill be introduced today and the objections can be heard tomorrow.

भी जैस सिंहः इंस बिल के इन्ट्रोडन बन पर, मैं नहीं समझता इतनी बहस करने की जरूरत है।

MR. DEPUTY-SPEAKER: Introduction and opposition have to be taken together. They have expressed a feeling that since we are discussing the Demand<sub>s</sub> of the Home Ministry this can be taken up tomorrow. I would like to know the opinion of the Minister.

भी जल सिंह : डिप्टी स्पीकर साहब, मैंने बिल इन्ट्रोड्यूस कर दिया है, आप आग चाहें तो ग्राब्जेक्शन कल सुन लें ग्रोर ग्राब्जेक्शन सुनने के बाद यह हाउस जो भी फैसला देगा वह मैं मंजूर कर लूंगा। लेकिन अब मैं इसको वापिस ले लूं यह नहीं हो सकता है। मैंने तिल इन्ट्रोड्यूस कर दिया है, इन्ट्रेडक्शन के बाद ग्राप ग्राब्जेक्शन्स चाहें तो ग्राज सुन लें या चाहें तो कल सुन लें।

MR. DEPUTY-SPEAKER: Introduction and opposition have to be taken up together. (Interruptions)

SHRI SATISH AGARWAL: He has simply sought permission. You do not put the motion to vote. Then, it will go over to tomorrow.

भी स ह: लेकिन प्राब्जेक्शन कल कर सकते हैं, बिल का इन्ट्रोडक्शन तो हो गया है वह दोबारा नहीं होगा (क्रयबान)

MR. DEPUTY-SPEAKER: You are only asking for permission to introduce the Bill.

भी जैस सिंह : I am asking for permission यह मैंने कह दिया है । जो डिमाण्ड मैंने बर ी उस पर हाउस से फैंसला लेना है । मेरी डिमाण्ड पर झार्क्केसन सुनने के बाद झाप हाउस से फैसला लेंगे, वह जो भी फैसला दे लेकिन मुझे दोबारा इन्ट्रोड्यूस करने की इजाजत मांगनी नहीं पड़ेंगी।

MR. DEPUTY-SPEAKER: After a motion....

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I am on a point That should be heard of order.. My point of order is that the first. hon. Home Minister in his wisdom has taken the House into confidence and said that the country is in flames and that is why he wants the fire brigade. While he introduces the Bill, he has to tell the House as to what are his agonies, because of which the Bill should be introduced today itself and not even tomorrow. The fire brigade is called when there is a fire. According to him, the country is on fire. We would like to know the details of the fire, because of which he wants the Bill to be introduced.

SHRI ATAL BIHARI VAJPA-YEE: Not even a Calling Attention motion was fixed for today, because we would like to give time to the House to discuss the Demands of the Home Ministry, which has to be over by 6 O'Clock. What is the urgency that this Bill should be introduced today? (Interruptions)

SHRI VIKRAM MAHAJAN: The relevant rule is 72. Whether it has to be simultaneously or not is not the point. The rule reads:

"If a motion for leave  $t_{\Theta}$  introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, brief statements from the member who opposes the motion and the member who moved the motion, may, without further debate, put the question :

Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House,

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(Shri Vikram Mahajan) the speaker may permit a full discussion thereon...."

MR. JYOTIRMOY BOSU: That is our point. This House is not competent.

SHRI VIKRAM MAHAJAN: "Provided further that the Speaker shall forthwith put to vote the motion for leave to introduce a Finance Bill or an Appropriation Bill."

Once the Minister has asked your permission to introduce the Bill and he has read out the relevant motion, if some members are opposing it, there is no bar in the rule that the objection cannot be heard the next day or....(Interruptions) There is no provision; that is all what I say.

MR DEPUTY-SPEAKER: I would make it clear that when a Bill is sought  $t_0$  be introduced, if objections are raised, only after the objections are disposed of it can be introduced. That is clear; it has to to be simultaneous. The rule is very clear. It says of a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, brief statements from the member"; that means, it is related, when it is being opposed.

श्री जैस सिंह उपाध्यक्ष महोदय, मैंने ग्रापसे प्रार्थना की है कि मैं यह एक बिल इन्ट्रोड्यूस करना चाहता हूं। इसके लिए कल ग्रापको दोबारा रिक्वेंस्ट करने की बात नहीं है। यह मापने हाउस से परमी मन लेनी है कि क्या इन्ट्रोड्यूस करने की इजाजत दें या नहीं दें। ग्राब्जेक्मन सुनने के बाद पूछ लीजिए, ग्रार माम यह चाहते हैं कि ग्राब्जेक्मन सुनने के लिए कल सुने जा रेंगे, ग्राब्जेक्मन का जवाब भी मैं कल दूंगा भौर इन्ट्रोड्क्मन के लिए हाउस की मंजूरी माप कल लें लें, लेकिन दोबारा रिक्वेंस्ट करने की जरूरत मैं नहीं समझता।

SHRI ATAL BIHARI VAJPAYEE: Permission has not been given. MR. DEPUTY SPEAKER: The introduction of the Bill will be carried forward till tomorrow.

12.15 hrs.

MATTERS UNDER RULE 377

(i) NEED TO UTILISE ANIMAL-POWER FOR ADDITIONAL SOURCES OF ENERGY TO UPLIFT THE RURAL SECTOR.

DR. VASANT KUMAR PANDIT: (Rajgarh): In the current crisis period of energy, the attention of the Government is not yet fully attracted to the vast available animal energy to an agricultural country like India. No doubt we are going too fast with modern technology, but in a country like India full of imbalances, there has been no serious attempt to coordinate man-work animals and development which is more relevant. It is very clear that the animal system in the country is very much responsible for milk and allied products. meat, draught power, agricultural operations and rural transportation and trade in hides and bones. It is a very sorry state of affairs that the Government has neglected this age-old source of energy and coordinated power potential.

In a recent conference, the Indian Institute of Management, the Department of Science and Technology, the UN Coference on New and Renewable Sources of Energy and the FAO have jointly suggested to the Management of Animal Energy as a viable source of linkage non-animal and power.

Today we have a population of 80 million worth animals which on a minimum generation of  $\frac{1}{2}$  Horse Power energy input will give 40 million HP which is equal to 30,000 MW of electrical power. Against this, the installed capacity on the National Power sector is only 26,000 MW today. What a gross negligence to tap this available source of energy with which the